

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI


(15)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER : CA/59/IB/2017
PETITION NUMBER : CP/508/ (IB)/CB/2017
NAME OF THE APPLICANT : ENNORE COKE LIMITED
UNDER SECTION : 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1.	VISHNU MOHAN	Counsel Representing R.P.	
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ORDER

Counsel for RP present and submitted an application for extension of CIRP for period of 90 days. It has been submitted by the Counsel for the RP that due to recent ordinance and its applicability, they require additional time pertaining to the resolution plan to meet the guidelines of the CoC. In its 4th meeting held on 01.12.2017, the CoC recommended for extension of 90 days period over and above 180 days, which expired on 17.12.2017. The Application is allowed. The time period of CIRP is extended by 90 days with effect from 17.12.2017. Accordingly, CA/59/IB/2017 stands **disposed of.**


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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